

Gazette of India dated the 4th March, 1967. [Placed in Library. See No. LT-189/67.]

- (ii) The Cinematograph (Censorship) Second Amendment Rules, 1967, published in Notification No. G.S.R. 405 in Gazette of India dated the 25th March, 1967. [Placed in Library. See No. LT-189/67.]

- (2) to lay on the Table a copy of the Report of the Committee on Broadcasting and Information Media on Co-ordination of the Media of Mass Communication. [Placed in Library. See No. LT-325/67.]

(2) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1967, published in Notification No. S.R.O. 56 in Gazette of India dated the 18th February, 1967.

(3) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1967, published in Notification No. S.R.O. 76 in Gazette of India dated the 4th March, 1967. [Placed in Library. See No. LT-92/67.]

NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION (AMENDMENT) RULES

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri D. Erling): On behalf of Shri Annasahib Shinde, I beg to lay on the Table a copy of the National Co-operative Development Corporation (Amendment) Rules, 1967, published in Notification No. G.S.R. 837 in Gazette of India dated the 6th May, 1967, under sub-section (3) of section 22 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT-328/67.]

PROCLAMATION REVOKING PROCLAMATION IN RELATION TO RAJASTHAN

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to lay on the Table a copy of the Proclamation issued by the President on the 26th April, 1967, revoking the Proclamation issued by him on the 13th March, 1967, in relation to the State of Rajasthan, published in Notification No. G.S.R. 624 in Gazette of India dated the 26th April, 1967, under clause (3) of article 356 of the Constitution. [Placed in Library. See No. LT-329/67.]

ORDINANCES UNDER ARTICLE 123(2) (a) OF THE CONSTITUTION

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): I beg to lay on the Table a copy each of the following Ordinances under provisions of article 123(2)(a) of the Constitution:—

- (1) The Anti-corruption Laws (Amendment) Ordinance, 1967 (No. 3 of 1967) promulgated by the President on the 5th May, 1967. [Placed in Library. See No. LT-326/67.]
- (2) The Passports Ordinance, 1967 (No. 4 of 1967) promulgated by the President on the 5th May, 1967. [Placed in Library. See No. LT-327/67.]

NOTIFICATIONS UNDER NAVY ACT

The Minister of Defence (Shri Swaran Singh): On behalf of Shri Ball Ram Bhagat, I beg to lay on the Table a copy each of the following Notifications under section 185 of the Navy Act, 1957:—

- (1) The Indian Naval Reserve and the Indian Naval Volunteer Reserve (Amendment) Regulations, 1967, published in Notification No. S.R.O. 55 in Gazette of India dated the 18th February, 1967.

12.13½ hrs.

RE: CALLING ATTENTION NOTICE
(Query)

Shri Surendranath Dwivedy (Kendrapara): Before you go on to the next

[Shri Surendranath Dwivedy]

business, I want to say this. I had written to you drawing your attention to the motion of call-attention that we have got reports that the Parliamentary Affairs Ministry . . .

Mr. Speaker: We are meeting at 4 O'Clock today.

Shri Surendranath Dwivedy: To discuss this?

Mr. Speaker: To discuss all the things.

Shri Surendranath Dwivedy: This is a very serious matter. That is why I wrote to you. I wanted your permission to raise this.

Mr. Speaker: That cannot be taken up now.

Shri Surendranath Dwivedy: I sought your permission. Before you go to the next business, I would like to raise this matter. This is in regard to the President's election.

Mr. Speaker: No. no.

Shri Surendranath Dwivedy: The Ministry of Parliamentary Affairs used its transport and its officers. They went to the station to receive Congress representatives . . .

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): That is not correct.

Mr. Speaker: Whatever it is, whether it is correct or not, it cannot be raised like this.

I have to inform the House . . .

Shri Surendranath Dwivedy: I want to know what you are going to do. I have written to you.

Mr. Speaker: I have not permitted that.

Shri Surendranath Dwivedy: You have not admitted my notice. Therefore, I wrote to you that if you do

not permit my notice, I will get up in the House and make this motion. I had sought your permission for that. I do not know whether that was placed before you.

Mr. Speaker: I was told about it.

Shri Surendranath Dwivedy: Therefore, it is not without taking your permission that I do this. It is always your right to allow any matter, even if it is not on the agenda, to be raised. I have given you notice that this matter requires to be clarified.

Mr. Speaker: I will not permit him; if he wants to say he may say. If everybody writes to me and wants to make a point here because he writes to me, I cannot help it. Mr. Dwivedy has written to me and I have seen it.

Shri Surendranath Dwivedy: You do not permit me?

Mr. Speaker: I will consider it. Let us see. (Interruptions).

Shri Surendranath Dwivedy: I am having a dialogue with the Speaker. Why should my hon. friends opposite behave in this manner? Why should they shout like this?

श्री सुरेन्द्रनाथ द्विवेदी (बलराम-
पुर): मैं आपकी गाइडेंस चाहता हूँ।
एडजर्नमेंट मोशन आपने स्वीकार किया
है . . .

Mr. Speaker: I have received so many calling-attention-notices and adjournment motions. I have not decided on all of them. If I consider any calling-attention-notice to be important, I shall certainly allow it. I have not taken a decision about it; I have kept it pending . . .

Shri A. B. Vajpayee: That means that you have not taken any decision so far?

Mr. Speaker: No.

Shri Bal Raj Madhok (South Delhi): I want your guidance on one matter. This session is meeting after a long time. In the meanwhile, a number of developments have taken place in the whole world, and we have tried to draw your attention to these matters through a number of calling-attention-notices. For instance, there is a menacing situation in West Asia. There are many other things also which we want to raise. But you, Sir, in your discretion, have not allowed any of them. May I know how we can raise these issues in this House, issues which are of vital importance to the security of this country, which are of vital importance to the well-being of this country? How can we raise these issues if you are going to disallow all the notices?

Mr. Speaker: There are about eighty calling-attention-notices and adjournment motions which I have received today. Till 10-30 A.M. they were coming in, and at 10-35 they came to me. There were, eighty of them, and not just one or two. I cannot decide in the few minutes that were at my disposal which one of them was important and which one was urgent and which one was not. Therefore, I wanted to discuss the matter with the Leaders of the parties and that is why I have called for a meeting at 4-30 P.M. today. What am I to do if about 80 such notices are received? I can only admit one of them. Today, we are taking up one adjournment motion. Yesterday when I discussed, I thought that food was the most urgent problem. Therefore, I have admitted the adjournment motion regarding food, and leave has been granted for it and it is being taken up today. Actually, I wanted to allow the adjournment motion relating to the police, but then food takes precedence, and it is more important than even the police etc., and, therefore, that is being taken up today. When we meet today at 4-30 P.M. we shall discuss what is to be done, and how we are to proceed. I would like to be guided by the Leaders of the various parties on these points.

डा० राम मनोहर लोहिया (कन्नौज) : पुलिस घाय कल ले रहे हैं ।

अध्यक्ष महोदय : हम लोग 4 बजे मिलेंगे । उसके बाद हम इसके बारे में डिमांड करेगे ।

डा० राम मनोहर लोहिया : बहुत धन्यवाद । लेकिन घाय कह चुके हैं कि घाय पुलिस ले रहे हैं ।

Mr. Speaker: Therefore, I am saying that we shall be meeting at 4-30 P.M. And hon. Members may give me guidance, and I am prepared to accept whatever is good. Actually, I have no pre-conceived ideas about rejecting anything or accepting anything. If 80 or 90 notices are there, and each one of them may be very important—only one can be admitted on a day. I would certainly like to have the guidance of all the leaders of the various parties before I take any decision about it.

12.19 hrs.

RESIGNATION OF MEMBER

(Dr. Basant Narain Singh)

Mr. Speaker: I have to inform the House that Dr. Basant Narain Singh, an elected Member of the House from the Hazaribagh constituency of Bihar has resigned his seat in the Lok Sabha with effect from the 13th May, 1967.

12.19½ hrs.

COMMITTEE OF PRIVILEGES

FIRST REPORT

Shri Khadihar (Khed): I beg to present the First Report of the Committee of Privileges.

STATEMENT RE: RAILWAY ACCIDENT AT KUPPAM STATION

The Minister of Railways (Shri C. M. Ponnappa): Sir, it is with profound regret that I rise to make a statement